

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:771

ANSWERED ON:01.03.2013

SECURITY OF INTER CASTE MARRIAGE COUPLES

Gowda Shri D.B. Chandre;Jeyadural Shri S. R.

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the National Commission for Women(NCW) received requests for protection of couples entered into inter-caste marriages during the last three years and the current year;
- (b) if so, the details thereof, year-wise , and State/UT-wise;
- (c) the number of cases in which the NCW directed the State Governments to provide protection to such couples;
- (d) whether instances of State Governments having ignored the directions of the NCW thereby leading to the killings of some of these couples came to the notice of the Government during the aforesaid period;
- (e) if so, the details thereof; and
- (f) the action taken/being taken by the Government in this regard?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a)& (b): The cases relating to crime against women received in National Commission for Women are registered under various categories including the category of "Caste and Community based violence" which has sub-category of "honour crime" and "Right to exercise choice". The details of number of cases received, State-wise during the years 2011, 2012 and 2013 under this category are at Annexe.

(c):In cases where in the complainants had requested National Commission for Women for police protection, the State Government/Concerned police authorities were requested to provide security/protection to the victim/family by National Commission for Women

(d) to (f): No such instance has come to the notice of National Commission for Women and Ministry of Women and Child Development